

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4765
ANSWERED ON:25.08.2010
RELAXATION TO GIRLS IN ADMISSION
Dashmuni Deepa ;Mishra Shri Mahabal

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to enact a legislation regarding fixing a quota and providing other relaxations to the girl students in several schools/ colleges/ universities of the country;
- (b) if so, the details thereof;
- (c) the details of existing schemes in this regard;
- (d) the details of relaxation provided to the girl students so far;
- (e) whether such provisions are also applicable to the girl students studying in private schools/ institutes; and
- (f) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

(a) & (b): There is no proposal to enact any legislation regarding fixing a quota and providing other relaxations to the girl students in schools, colleges and universities.

(c) & (d): For admission in Kendriya Vidyalaya, there is a special provision for admission for single girl child in class I and class VI onwards, subject to a maximum of two children per class. In Kendriya Vidyalayas all girl students are exempted from paying tuition fees and single girl students are exempted from paying Vidyalaya Vikas Nidhi also.

In Jawahar Navodaya Vidyalaya (JNV), education is free and entire expenditure including boarding & lodging, uniform, textbooks etc. is borne by the Samiti. Girl students are exempted from payment of Navodaya Vikas Nidhi. Efforts are made that 1/3rd of the students admitted to each JNV are girls.

(e) and (f): The Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides that a school, including an unaided school not receiving any kind of aid or grant to meet its expenses from the appropriate Government or the local authority, shall admit in class I, to the extent of at least twenty- five per cent of the strength of that class, children belonging to weaker section and disadvantaged group, as defined in Section 2(d) of the Act, and provide free and compulsory elementary education till its completion.